†1028. SHRI RAKESH SINHA: Will the Minister of HOME AFFAIRS be pleased to state:

- the number of Non-Governmental Organisations (NGOs) whose registrations were cancelled during 2014-15, 2015-16, 2016-17 and 2017-18 and the quantum of funds they received from foreign countries; and
 - (b) the details of these NGOs along with the funds they received?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (b) The registration of 14937 Non-Governmental Organisations (NGOs) were cancelled during the period from 2014 to 2018. The details of these NGOs and the quantum of foreign contribution they received are available on the FCRA website: www.fcraonline.nic.in.

Report of Central team on Kerala floods

1029. SHRI ELAMARAM KAREEM: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has conducted any studies to estimate the total loss the State of Kerala has incurred due to flood:
 - (b) if so, how much is the estimated amount;
 - if no assessment has been made the reasons therefor;
- (d) whether Government has any report of the Central team that visited Kerala during the floods;
 - (e) if so, the details of the report submitted; and
 - if not, by when it is expected to be submitted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (f) In the recent Kerala floods, based on the memoranda submitted by the State Government of Kerala, two Inter-Ministerial Central Teams (IMCT) were deputed to assess the damages in the calamity affected areas. The High Level Committee (HLC), in its meeting held on 06.12.2018, has considered the assessment of Central Teams thereon as per prescribed norms and scales and approved the assistance of ₹ 3048.39 crore from NDRF for floods and landslides of 2018.

In order to support the affected people of the State Government of Kerala, the Government of India (GOI) had released both the installments of Central Share of State Disaster Response Fund (SDRF) amounting to ₹ 192.60 crore and ₹ 2904.85 crore, released from National Disaster Response Fund (NDRF) to Government of Kerala for immediate relief measures.

Inhuman treatment of migrants in Assam

1030. SHRIMATI WANSUK SYIEM: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has examined the report recently released by Human Rights NGO 'Amnesty India' on the inhuman treatment of migrants in Assam held in detention camps;
- (b) whether the report reveals that as on September 25, 2018, 1037 people declared foreigners by the Tribunal are being held in detention camps across Assam; and
- (c) whether the report says that the detention camps are cordoned-off portions within jails and there are lack of rules governing the rights of detainees due to which the jail manual acts as a default framework?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) Ministry of Home Affairs has not received any report released by Human Rights NGO 'Amnesty India'. Government has issued detailed instructions on 10.09.2014 and 07.09.2018 on setting up of detention centres to the States Government including the State Government of Assam and Union Territories. As per the instructions issued, all State Government/Union Territories are required to set up sufficient number of detention centres/holding area/camps out side the jail premises for restricting the movement of illegal immigrants awaiting deportation due to non-confirmation of nationality.

The detention centres are to be provided with all basic amenities. As per the available report in the Ministry, as on September 25, 2018, 1037 people declared as foreigners by the Foreigners Tribunals are residing in six detention centres in Assam pending their nationality confirmation.